GOVERNMENT OF INDIA MINISTRY OF YOUTH AFFAIRS & SPORTS (DEPARTMENT OF SPORTS) **RAJYA SABHA UNSTARRED QUESTION NO-950** ANSWERD ON- 27/07/2023

RESOLUTION OF THE INTERNAL GOVERNANCE RELATED ISSUES

950 SHRI K.R.N. RAJESHKUMAR:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether it is a fact that various sports authorities/federations in the country hadreceived warnings from international sports authorities to resolve the internal governancerelatedissues in order to not get banned in future competitions;

(b) if so, whether it is also a fact that these internal governance-related issues are majorlyaffecting the performances of the players at the competition level pulling down the country's image;

(c) if so, the steps taken by the Ministry to resolve the internal governance-related issues, the details of the outcome, and the timeline; and

(d) if not, the reasons therefor?

ANSWER

THE MINISTER OF YOUTH AFFAIRS AND SPORTS

(SHRI ANURAG SINGH THAKUR)

(a)& (b): The National Sports Federations (NSFs) are responsible for the governance of therespective sports for which they are recognized/affiliated by the concerned International Federation. To maintain theirrecognition/affiliation, NSFs are required to comply with the rules of the concerned International Federation. In a situation of non-compliance with such rules, the NSFs risk their recognition/affiliation. As such,NSFs are expected to discharge theseresponsibilities in consonance with the principles laid down in the OlympicCharter or in the regulations of the Indian Olympic Association or the relevantInternational Federation, as the case may be, while being compliantwith Government guidelines applicable to NSFs.

The IOC and International Federations engage with their affiliate units, namely the IOA and the respective NSFs, on a regular basis for review and monitoring of the activities and governance issues of their affiliate units, and also undertake statutory review proceedings. As far as the performances of the Indian athletes/teams are concerned, the sportspersons preparing for participation in international sports events are continuously assisted with their training and competitive exposures within the country and abroad through the Schemes being implemented by the Ministry of Youth Affairs & Sports and the Sports Authority of India.

(c) & (d): Governance related issues of the NSFs are examined in the Ministry in terms of the provisions of the Sports Code and NSFs are persuaded to address the deficiencies and shortcomings to be compliant with the Sports Code provisions. Wherever the NSFs fail to take the requisite steps, further action as contemplated in the Sports Code is taken against such NSFs.
